

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

INTERLOCUTORY APPLICATION NO.6 OF 2009

IN

CIVIL APPEAL NO.1390 OF 2007

SHRIPAL BHATI & ORS.

....Appellants

VERSUS

STATE OF U.P. & ORS.

....Respondents

ORDER

By filing the present interlocutory application, the applicants/appellants seek permission to withdraw their Civil Appeal No.1390/2007. Permission sought for is granted and the Civil Appeal is dismissed as withdrawn. However, there will be no order as to costs and interim order, if any, stands vacated. I.A. is accordingly disposed of.

**.....J.
(TARUN CHATTERJEE)**

**NEW DELHI,
JANUARY 21, 2009.**